

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5296
ANSWERED ON:13.12.2010
SURVEY REPORT ON CHILD LABOUR
Rajaram Shri Wakchaure Bhausahab

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether as per a decision in 1996 taken by the Supreme Court the employment of Child Labour in hazardous industries is being treated as an atrocity on humanity and the States were given instructions to submit a detailed survey report in this regard;
- (b) if so, whether the said report has been submitted; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c): On 10th December, 1996 in Writ Petition (Civil) No. 465/1986 M.C. Mehta Vs State of Tamilnadu, the Supreme Court of India, gave certain directions on the issue of elimination of child labour and states were given instructions to submit a survey report in this regard. Accordingly, affidavits have been filed by the State Governments in the Supreme Court.